

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA No.441/2018

New Delhi, this the 31st day of January, 2018

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Rohit Bhati
S/o Shri Rajendra Singh
Aged about 26 years
R/o Vill Post Maicha, G.B.Nagar,
Uttar Pradesh – 201310
(Candidate towards Combined Higher Secondary
Level Examination-2014 Exam. Applicant

(By Advocate:Shri Yogesh Kumar Mahur)

Versus

1. Union of India through
its Secretary
Department of Personnel & Training
Ministry of Personnel, Public Grievance and Pension
North Block, New Delhi.
2. Staff Selection Commission
Through its Chairman (Head Quarters)
Block No.12, C.G.O. Complex
Lodhi Colony, New Delhi.
3. The Dy. Director
Office of the Comptroller & Auditor
General of India
10, Bahadur Shah Zafar Marg
New Delhi – 110 0124.
4. Staff Selection Commission
Through Regional Director (CR)
Staff Selection Commission,
21-23, Lowther Road
Allahabad – 211 002. Respondents.

(By Advocate:Shri C.Bheemanna, Sr. Central Govt. Counsel)

ORDER (ORAL)**Hon'ble Mr. Raj Vir Sharma, Member (J)**

Heard the learned counsel for the applicant and Shri C.Bheemanna, learned counsel appearing on receipt of advance notice on behalf of the respondents.

2. Learned counsel for the applicant submitted that the applicant moved a representation dated 03.01.2018 (Annexure A-6). He further submitted that the applicant will be satisfied, if a direction is given to the respondents to decide the aforesaid representation of the applicant within a specific period.

3. In view of the above submission made before us by the learned counsel for the applicant, without going into the merits of the case, we direct the respondents to decide the aforesaid representation of the applicant within a period of six weeks from the date of receipt of a copy of this order. The OA is disposed of, accordingly, at the admission stage.

Order by **DASTI**.

**(Praveen Mahajan)
Member (A)**

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**(Raj Vir Sharma)
Member (J)**